

Government of Jammu and Kashmir
Home Department
Civil Secretariat, Jammu/Srinagar

Phone.No. 0191-2547169-(J)
0194-2506262-(S)

NOTIFICATION

Srinagar, the 20th July, 2020

S.O 229 Whereas, on 14-01-2019 Police Station Sumbal received reliable information that the security forces of 13 RR Camp Ajas Bandipora arrested one terrorist namely Sarfaraz Ahmad Seer S/O Mohammad Yousuf R/O Quilmuqam Bandipora affiliated with HM outfit; and

2. Whereas during the personal search of the accused security forces recovered 01 Pistol, 02 Pistol Magazines, 14 Pistol Rounds, 05 AK Magazines and 510 AK rounds from possession of the accused Sarfaraz Ahmad Seer; and

3. Whereas, a Case FIR No. 08/2019 U/S 20,23 Unlawful Activities (Prevention) Act 1967, came to be registered in Police Station Sumbal and investigation was taken up; and

4. Whereas, during the course of investigation site plan of place of occurrence and recovered arms/ammunition was prepared. Statement of witnesses acquainted with the facts and circumstances of the case were recorded under the relevant provisions of law; and

5. Whereas, during the investigation it was revealed that the accused Sarfaraz Ahamd Seer was an active terrorist of HM outfit and remained active in the jurisdiction of District Bandipora; and

6. Whereas, on the basis of investigation, statement of witnesses recorded and other evidence collected, the investigating officer has prima facie established involvement of the accused Sarfaraz Ahmad Seer S/O Mohammad Yousuf Seer R/O Quilmuqam Bandipora in the commission of offences punishable under section 20,23 of Unlawful Activities (Prevention) Act, 1967; and

7. Whereas, the Authority appointed by the Government under sub-section (2) of section 45 of the Unlawful Activities (Prevention) Act, 1967 has independently examined the case diary file and all the other relevant documents relating to the case and has come to the conclusion that prima facie case is made out against the above accused: and

7. Whereas, after perusing the Case Diary File, the relevant documents and also taking into consideration the views of the Authority appointed under sub-section (2) of section 45 of the Unlawful Activities (Prevention) Act, 1967, the Government is of the view that there is sufficient material and evidence available against the above mentioned accused for his prosecution under the provisions of

law.

Now, therefore, in exercise of powers conferred by sub section (2) of section 45 of the Unlawful Activities (Prevention) Act, 1967, the Government hereby accords sanction for launching prosecution against the above mentioned accused for the commission of offences under section 20,23 of Unlawful Activities (Prevention) Act, 1967 in the case FIR No. 08/2019 of Police Station Sumbal.

By order of the Government of Jammu & Kashmir.

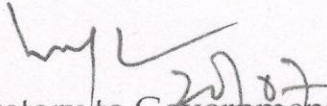
Sd/-
Principal Secretary to Government
Home Department.

No:-Home/Pros/39/2019

Dated:- 20-07-2020

Copy to the:-

1. Joint Secretary, J&K Ministry of Home Affairs, GOI
2. Director General of Police, J&K Jammu. The CD file in original is returned herewith, receipt of which may kindly be acknowledged.
3. Secretary to Government, Department of Law, Justice & PA (w.7 s.c.)
4. Private Secretary to Principal Secretary to the Government, Home Department.
5. Stock file.


Special Secretary to Government
Home Department.